

things and it is only in exceptional circumstances that Government must issue Ordinances."

I am not going into the merits of these Ordinances. You will see that all the three Ordinances are in the field of finance, matters of a routine character. If you will permit me, I would like to make two points for your consideration and the consideration of the House.

Mr. Speaker: I think we have had a full general discussion on the question of the policy of issuing Ordinances. I do not think it will do any better by having the same discussion practically repeated again. But, the hon. Member will get an opportunity of having his say when the Ordinances in the form of Bills come before this House and he can have three different opportunities.

Dr. Lanka Sundaram: I am not going into the merits of the Ordinances at all. I am only suggesting a formula and a procedure for your consideration and for the consideration of the House. Briefly, it is like this.

Mr. Speaker: Order, order. I think he may defer it to the occasion when the Bills come up to the House. Otherwise, it is practically getting round what I am saying, and initiating a debate just at the moment. I do not think we need spend time over that. He may make his suggestion when the Bill comes and when he lodges his protest with reference to the issue of an Ordinance. He will get an opportunity there at that time.

Dr. N. B. Khare (Gwalior): I want to know from you what has happened to my adjournment motions on Goa and the hoisting of the Pakistani flag in India.

Mr. Speaker: I was going to say that I am going to take up the adjournment motions. The hon. Member is in a hurry. It seems, in view of the statement made by the Prime Minister, the motion has met its natural death.

MOTIONS FOR ADJOURNMENT

Mr. Speaker: There are a number of adjournment motions. I need only refer to them and mention the name of the hon. Member who seeks to move them and give my short reasons, if necessary.

HOISTING OF PAKISTANI FLAG

Mr. Speaker: One is by Dr. N. B. Khare, regarding "the hoisting of the Pakistani flag in Indian territory on the last Independence Day." I do not think this matter is admissible. It does not raise and question, at present, of an all-India character. The matters are under investigation and I think an adjournment motion was moved in the Hyderabad Legislative Assembly. I do not think this motion can come just at the moment in this House. We do not know all the implications of the incident what it was and what it was not. The best course for the hon. Member would be to try to get information first on which to base his adjournment motion. I do not consent to it.

BAN ON ENTRY OF INDIAN NATIONALS INTO PORTUGUESE TERRITORIES

Mr. Speaker: The other one is regarding "the official ban recently imposed by the Government of India on the entry of Indian nationals into Portuguese territories." This anticipates probably the statement which the Prime Minister is going to make as he just announced and also the debate which is going to take place in this House at some day which is not yet fixed.

Shri S. S. More (Sholapur): May I make a submission, Sir? You referred to the question of anticipation. I am one of the signatories to the adjournment motion. When we tabled this adjournment motion, we had absolutely no idea about the Prime Minister's mood to have a debate. At that stage it could not be said to have been anticipated.

Mr. Speaker: I am not passing any remarks on the wisdom or otherwise of tabling this motion. I assume that, at the time they tabled the motion, they were perhaps perfectly justified according to their own idea of tabling this motion. I have not expressed an opinion on that.

GUARANTEE TO MAINTAIN SPECIAL CULTURAL POSITION OF GOA

Mr. Speaker: The third one is regarding "the special guarantee given by the Prime Minister of our secular Government to maintain the special cultural and religious position of Goa which really means political domination by Roman Catholic Christianity." I need not enter into the various opinions expressed. I should have ruled them out of this motion, but this also forms part of the general question about Goa. I cannot consent to it.

BRUTAL KILLING BY PORTUGUESE FORCES

Mr. Speaker: Then, there is another one:

"The brutal killing by the Portuguese forces of a non-violent, peaceful and unarmed Satyagrahi at Fort Terkhol in Goa."

The same fate.

FLOODS IN BIHAR, ASSAM, WEST BENGAL AND UTTAR PRADESH

Mr. Speaker: Then, there is the motion to which Mr. More referred, tabled by Mr. Kripalani and a few other friends of his:

"The serious situation created as a result of unprecedented floods in Bihar, Assam, West Bengal and U.P. causing a heavy loss to life, property and health of the people and serious dislocation of transport and communications".

Statements are going to be made on this subject as the Prime Minister said just now, and it is better to await the facts, and unless they are clear, it would be difficult to discuss any of these motions. I do not consent to it.

Acharya Kripalani (Bhagalpur cum Purnea): May we know when the statement is going to be made?

Mr. Speaker: Tomorrow.

Acharya Kripalani: May we have a discussion?

Mr. Speaker: The hon. Member will see that for purposes of a discussion, we must have full facts before us. The hon. Leader of the House stated that the hon. Home Minister is going to make a statement tomorrow so far as facts are at present, up-to-date, in possession of Government. He also further stated that the Planning Minister, Mr. Nanda, is at present on the spot in the flood areas. He is expected to return shortly, and he said that further facts might be laid before the House after his return, and thereafter we shall have an opportunity of having a discussion. He said that he is going to set apart some time for the discussion.

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): What I ventured to say was if the House and you, Sir, want a discussion, we can have it, but it is not clear to me what will be discussed on that occasion.

Mr. Speaker: That is a different matter. I must correct myself a bit—discussion in respect of such points as really arise for discussion in the light of facts which are disclosed to the House. But the first proposition is that this motion cannot be allowed today. Let us have the facts, and if need be

Acharya Kripalani: May I submit that if a discussion is allowed, then it may be helpful to the local and the Central Governments in taking proper measures to meet the flood situation. The rivers are rising and there may be floods immediately.

Mr. Speaker: But the point which, I think, both the Leader of the House and myself have been making is that we must have the facts and we must